

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the creditors of "M/s. THE NATIONAL SEWING THREAD COMPANY LIMITED"

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s.The National Sewing Thread Company Limited
2.	Date of Incorporation of Corporate Debtor	21.05.1937
3.	Authority under which Corporate Debtor is Incorporated/Registered	ROC, Chennai
4.	Corporate Identity No. of Corporate Debtor	U17239TN1937PLCOO1852
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	11, Venugopala Pillai Road, Chidambaram-608 001, Tamilnadu
6.	Insolvency Commencement Date in respect of Corporate Debtor	28.08.2019 (Copy of order received by mail on 30.08.2019)
7.	Estimated Date of Closure of Insolvency Resolution Process	23.02.2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	V.DUR AISAMY IBBI/IPA-002/IP-N00609/2018-19/11862
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	22G/207, Vishal Villa Apts, Periyarnagar, Karur-639 002, karurdurai.samy@gmail.com Mobile No.99620 59300
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	V.Duraisamy, Interim Resolution Professional of M/s.The National Sewing Thread Company Limited, No.397, Third Floor, Precision Plaza, Anna Salai, Teynampet, Chennai-600 018. irpnationalsewingco@gmail.com
11.	Last Date for Submission of Claims	14.09.2019
12.	Relevant Forms	Web link https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Special Bench, Chennai has ordered the commencement of a corporate insolvency resolution process of M/s.the National Sewing Thread Company Limited on 28.08.2019.

The creditors of M/s.the National Sewing Thread Company Limited are hereby called upon to submit their claims with proof on or before 14.09.2019 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 01.09.2019

Name of Interim Resolution Professional

Place: Chennai

V.DUR AISAMY

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